

CC No.3537/2020

TATA POWER DDL Vs. MANISH GAUR

03.07.2020

File taken up today in view of the office order no. 16/DHC/2020 dated 13.06.2020 & No.22/DHC/2020 dated 29.06.2020 issued by the Hon'ble High Court of Delhi and directions issued by Ed. District and Sessions Judge (HQs), vide Order No. 11598-11728/DJ/Central/Lockdown COVID-19.

Present: Shri Pawan Kumar AR of the complainant alongwith Asstt. Manager (legal)
Sh. Vaibhav Gupta

AR for the complainant submits that the matter has been settled with the accused and therefore, the case may be disposed of as settled. Let the statement of AR for complainant be recorded.

Statement of Sh. Pawan Kumar AR of the complainant company.

ON SA

I am AR of the complainant and duly authorized to depose on behalf of complainant. The present matter has been duly settled with the accused. Therefore, I have instruction from complainant company to withdraw the present complaint.

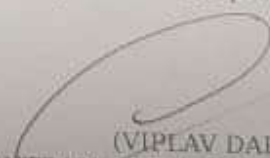
HQ. AC


03/07/20


(VIPLAV DABAS)
ACMM (CENTRAL), SPECIAL ACTS,
TIS HAZARI COURTS, DELHI
03.07.2020

In view of the statement of AR for the complainant, the present matter stands disposed of as withdrawn being settled. Accused stands acquitted in the present case.

File be consigned to Record Room.


(VIPLAV DABAS)
ACMM (CENTRAL), SPECIAL ACTS,
TIS HAZARI COURTS, DELHI
03.07.2020

CC No.3543/2020

TAIA POWER DDL Vs. GOODWILL ENTERPRISES

03.07.2020

File taken up today in view of the office order no. 16/DHC/2020 dated 13.06.2020 & No.22/DHC/2020 dated 29.06.2020 issued by the Hon'ble High Court of Delhi and directions issued by Ld. District and Sessions Judge (HQs), vide Order No. 11598-11728/DJ/Central/Lockdown COVID-19.

Present: Shri Pawan Kumar AR of the complainant alongwith Asstt. Manager (legal)
Sh. Vaibhav Gupta

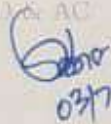
AR for the complainant submits that the matter has been settled with the accused and therefore, the case may be disposed of as settled. Let the statement of AR for complainant be recorded.

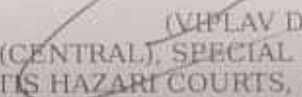
Statement of Sh. Pawan Kumar, AR of the complainant company.

ON SA

I am AR of the complainant and duly authorized to depose on behalf of complainant. The present matter has been duly settled with the accused. Therefore, I have instruction from complainant company to withdraw the present complaint.

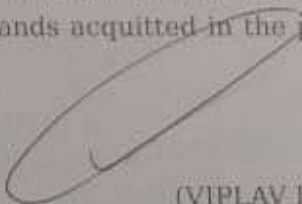
RU/AC


03/07/2020


(VIPLAV DABAS)
ACMM (CENTRAL), SPECIAL ACTS,
TIS HAZARI COURTS, DELHI
03.07.2020

In view of the statement of AR for the complainant, the present matter stands disposed of as withdrawn being settled. Accused stands acquitted in the present case.

File be consigned to Record Room.


(VIPLAV DABAS)
ACMM (CENTRAL), SPECIAL ACTS,
TIS HAZARI COURTS, DELHI
03.07.2020

CC No. 3546/2020

TATA POWER DDL Vs. ATUL POLYPLAST PVE LTD.

03.07.2020

File taken up today in view of the office order no. 16/DHC/2020 dated 13.06.2020 & No. 230/DHC/2020 dated 29.06.2020 issued by the Hon'ble High Court of Delhi and directions issued by Id. District and Sessions Judge (HQs), vide Order No. 11598-11728/DJ/Central/Lockdown COVID-19.

Present: Shri Pawan Kumar AR of the complainant alongwith Asstt. Manager (legal) Sh. Vaibhav Gupta

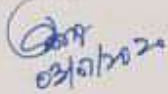
AR for the complainant submits that the matter has been settled with the accused and therefore, the case may be disposed of as settled. Let the statement of AR for complainant be recorded.

Statement of Sh. Pawan Kumar, AR of the complainant company.

ON SA

I am AR of the complainant and duly authorized to depose on behalf of complainant. The present matter has been duly settled with the accused. Therefore, I have instruction from complainant company to withdraw the present complaint.

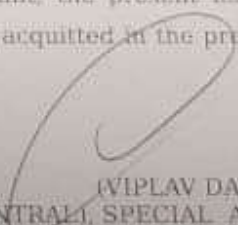
RO & AC


03/07/20


(VIPLAV DABAS)
ACMM (CENTRAL), SPECIAL ACTS,
TIS HAZARI COURTS, DELHI
03.07.2020

In view of the statement of AR for the complainant, the present matter stands disposed of as withdrawn being settled. Accused stands acquitted in the present case.

File be consigned to Record Room.


(VIPLAV DABAS)
ACMM (CENTRAL), SPECIAL ACTS,
TIS HAZARI COURTS, DELHI
03.07.2020

CC No.3548/2020

TATA POWER DDL Vs. MAHIPAL SHARMA

03/07/2020

File taken up today in view of the office order no. 16/DHC/2020 dated 13.06.2020 & No.32/DHC/2020 dated 29.06.2020 issued by the Hon'ble High Court of Delhi and directions issued by Ld. District and Sessions Judge (HQs), vide Order No. 11598-11728/DJ/Central/Lockdown COVID-19.

Present: Shri Pawan Kumar AR of the complainant alongwith Asstt. Manager (legal)
Sh. Vaibhav Gupta


AR for the complainant submits that the matter has been settled with the accused and therefore, the case may be disposed of as settled. Let the statement of AR for complainant be recorded.

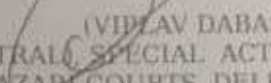
Statement of Sh. Pawan Kumar, AR of the complainant company.

ON SA

I am AR of the complainant and duly authorized to depose on behalf of complainant. The present matter has been duly settled with the accused. Therefore, I have instruction from complainant company to withdraw the present complaint.

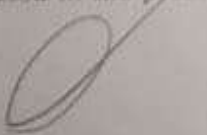
ROA-AC


03/07/20


(VIPLAV DABAS)
ACMM (CENTRAL), SPECIAL ACTS,
TIS HAZARI COURTS, DELHI
03.07.2020

In view of the statement of AR for the complainant, the present matter stands disposed of as withdrawn being settled. Accused stands acquitted in the present case.

File be consigned to Record Room.


(VIPLAV DABAS)
ACMM (CENTRAL), SPECIAL ACTS,
TIS HAZARI COURTS, DELHI
03.07.2020

CC No.3538/2020

IATA POWER DDL Vs. RAJNI BALA DHIMAN

03.07.2020

File taken up today in view of the office order no. 16/DHC/2020 dated 13.06.2020 & No.22/DHC/2020 dated 29.06.2020 issued by the Hon'ble High Court of Delhi and directions issued by Ld. District and Sessions Judge (HQs), vide Order No. 11598-11728(01)/Central/Lockdown COVID-19.

Present: Shri Pawan Kumar AR of the complainant alongwith Asstt. Manager (legal)
Sh. Vaibhav Gupta

AR for the complainant submits that the matter has been settled with the accused and therefore, the case may be disposed of as settled. Let the statement of AR for complainant be recorded.


Statement of Sh. Pawan Kumar, AR of the complainant company.

ON SA

I am AR of the complainant and duly authorized to depose on behalf of complainant. The present matter has been duly settled with the accused. Therefore, I have instruction from complainant company to withdraw the present complaint.

HC & AC




(VIPLAV DABAS)
ACMM (CENTRAL), SPECIAL ACTS,
TIS HAZARI COURTS, DELHI
03.07.2020

In view of the statement of AR for the complainant, the present matter stands disposed of as withdrawn being settled. Accused stands acquitted in the present case.

File be consigned to Record Room.


(VIPLAV DABAS)
ACMM (CENTRAL), SPECIAL ACTS,
TIS HAZARI COURTS, DELHI
03.07.2020

CC No. 3540/2020

DATA POWER DDL Vs. JIKRA COLLECTION

03.07.2020

File taken up today in view of the office order no. 16/DHC/2020 dated 13.06.2020 & No 22/DHC/2020 dated 29.06.2020 issued by the Hon'ble High Court of Delhi and directions issued by Ld. District and Sessions Judge (HQS), vide Order No. 11598-11728/01/Central/Lockdown-COVID-19.

Present: Shri Pawan Kumar AR of the complainant alongwith Asstt. Manager (legal)
Sh. Vaibhav Gupta

AR for the complainant submits that the matter has been settled with the accused and therefore, the case may be disposed of as settled. Let the statement of AR for complainant be recorded.

Statement of Sh. Pawan Kumar, AR of the complainant company.

ON SA

I am AR of the complainant and duly authorized to depose on behalf of complainant. The present matter has been duly settled with the accused. Therefore, I have instruction from complainant company to withdraw the present complaint.

RO & AC

03/07/2020

(VIPLAV DABAS)
ACMM (CENTRAL), SPECIAL ACTS,
TIS HAZARI COURTS, DELHI
03.07.2020

In view of the statement of AR for the complainant, the present matter stands disposed of as withdrawn being settled. Accused stands acquitted in the present

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File be consigned to Record Room.

(VIPLAV DABAS)
ACMM (CENTRAL), SPECIAL ACTS,
TIS HAZARI COURTS, DELHI
03.07.2020

CC No. 3539/2020

TATA POWER DDL Vs. JITENDER SHARMA

03.07.2020

File taken up today in view of the office order no. 16/DHC/2020 dated 13.06.2020 & No.22/DHC/2020 dated 29.06.2020 issued by the Hon'ble High Court of Delhi and directions issued by Ld. District and Sessions Judge (HQs), vide Order No. 11598-11728/DI/Central/Lockdown COVID-19.

Present: Shri Pawan Kumar AR of the complainant alongwith Asstt. Manager (legal)
Sh. Vaibhav Gupta

AR for the complainant submits that the matter has been settled with the accused and therefore, the case may be disposed of as settled. Let the statement of AR for complainant be recorded.

Statement of Sh. Pawan Kumar, AR of the complainant company.

ON SA

I am AR of the complainant and duly authorized to depose on behalf of complainant. The present matter has been duly settled with the accused. Therefore, I have instruction from complainant company to withdraw the present complaint.

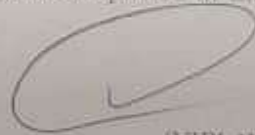
RC & AC


03/07/2020


(VIPLAV DABAS)
ACMM (CENTRAL), SPECIAL ACTS,
TIS HAZARI COURTS, DELHI
03.07.2020

In view of the statement of AR for the complainant, the present matter stands disposed of as withdrawn being settled. Accused stands acquitted in the present case.

File be consigned to Record Room.


(VIPLAV DABAS)
ACMM (CENTRAL), SPECIAL ACTS,
TIS HAZARI COURTS, DELHI
03.07.2020

CC No.3542/2020

TATA POWER DDL Vs. GEETA SHARMA

03.07.2020.

File taken up today in view of the office order no. 16/DHC/2020 dated 13.06.2020 & No.22/DHC/2020 dated 29.06.2020 issued by the Hon'ble High Court of Delhi and directions issued by Ld. District and Sessions Judge (HQs), vide Order No. 11598/1728/DJ/Central/Lockdown COVID-19.


Present: Shri Pawan Kumar AR of the complainant alongwith Asstt. Manager (legal)
Sh. Vaibhav Gupta

AR for the complainant submits that the matter has been settled with the accused and therefore, the case may be disposed of as settled. Let the statement of AR for complainant be recorded.

Statement of Sh. Pawan Kumar, AR of the complainant company:

ON SA


I am AR of the complainant and duly authorized to depose on behalf of complainant. The present matter has been duly settled with the accused. Therefore, I have instruction from complainant company to withdraw the present complaint.

HO, JAC

03/07/2020


(VIPLAV DABAS)
ACMM (CENTRAL), SPECIAL ACTS,
TIS HAZARI COURTS, DELHI
03.07.2020

In view of the statement of AR for the complainant, the present matter stands disposed of as withdrawn being settled. Accused stands acquitted in the present case.

File be consigned to Record Room.


(VIPLAV DABAS)
ACMM (CENTRAL), SPECIAL ACTS,
TIS HAZARI COURTS, DELHI
03.07.2020

CC No. 3541/2020

TATA POWER DDL Vs. RAJENDER

03.07.2020

File taken up today in view of the office order no. 16/DHC/2020 dated 13.06.2020 & No.22/DHC/2020 dated 29.06.2020 issued by the Hon'ble High Court of Delhi and directions issued by Ld. District and Sessions Judge (HQs), vide Order No. 11598-11728/D/Central/Lockdown COVID-19.

Present: Shri Pawan Kumar AR of the complainant alongwith Asstt. Manager (legal)
Sh. Vaibhav Gupta

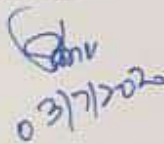
AR for the complainant submits that the matter has been settled with the accused and therefore, the case may be disposed of as settled. Let the statement of AR for complainant be recorded.

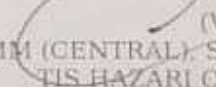
Statement of Sh. Pawan Kumar, AR of the complainant company.

ON SA

I am AR of the complainant and duly authorized to depose on behalf of complainant. The present matter has been duly settled with the accused. Therefore, I have instruction from complainant company to withdraw the present complaint.

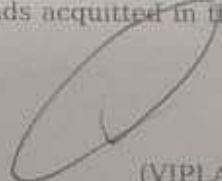
RO & AC


03/7/2020


(VIPLAV DABAS)
ACMM (CENTRAL), SPECIAL ACTS,
TIS HAZARI COURTS, DELHI
03.07.2020

In view of the statement of AR for the complainant, the present matter stands disposed of as withdrawn being settled. Accused stands acquitted in the present case.

File be consigned to Record Room.


(VIPLAV DABAS)
ACMM (CENTRAL), SPECIAL ACTS,
TIS HAZARI COURTS, DELHI
03.07.2020